

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

DA 555/94.

Dt. of Order: 3-5-94.

Md.Ayub

....Applicant

-Vs.

1. Director of Postal Services,
Office of the Post Master General,
Vijayawada, Krishna District.
2. Sr.Superintendent of Post Offices,
Vijayawada Division, Vijayawada,
Krishna District.
3. Sri K.Bhraiah

....Respondents

Counsel for the Applicant : Shri N.Ram Mohan Rao

Counsel for the Respondents : Shri N.V.Ramana, Addl.CGSC

CORAM:

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

....2.

Judgement

(As per Hon. Mr. T. Chandra Sekhara Reddy, Member(J))

Heard Sri N. Ram Mohan Rao, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. This is an application filed under Section 19 of the Administrative Tribunals Act to set aside the transfer of the applicant dated 29-4-1994, transferring the applicant from A.P. Housing Board Colony, Sub Post Office to Veerul-lapadu.

3. The applicant was directly recruited as Time Scale Clerk in the Postal Service on 26-1-1972. He was promoted as Sub Post Master in the year 1988. While the applicant was working as Sub Post Master, Vijayawada Municipal Office, he was transferred and posted to the Post Office at AP Housing Board Colony, Vijayawada on 28-2-1994 as per the memo of the Second Respondent. The applicant has assumed charge as Sub Post Master in the Post Office at the AP Housing Board Colony, Vijayawada on 28-2-1994 afternoon. While so, as the impugned order dated 29-4-94, of the Second Respondent, the applicant had been transferred from the Post office of AP Housing Board Colony, Vijayawada, to Veerullapadu ~~from the date of assuming charge as Sub Post Master in the Post Office at AP Housing Board Colony, Vijayawada.~~ The applicant has approached this Tribunal direct for the relief as already indicated without first approaching the Competent authority in the Department for redressal of his grievance. So, in these circumstances,

T. T. S.

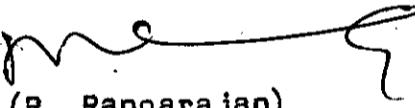
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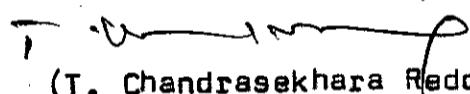
we are of the opinion that interest of justice would be better met if the OA is disposed of at the admission stage by giving appropriate direction to the respondents. Hence, we permit the applicant to make a detailed representation to the Competent authority within one week ^{on the 1st week} from the date of communication ~~is heard~~ for redressal of his grievance.

4. The Competent authority shall receive the representation so made by the applicant and shall pass final orders within reasonable time. Until final orders are passed on the representation of the applicant, we direct the respondents to maintain status-quo with regard to the post the applicant holds if the applicant had not ~~been relieved~~ ^{on the 1st week}.

5. Wire operative portion of the order at the expense of the applicant to the concerned respondent.

6. OA ordered accordingly. No order as to costs.


(R. Rangarajan)
Member (Admn)


(T. Chandrasekhara Reddy)
Member (Judl)

Dated : May 3, 1994
Dictated in the Open Court

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18594
Deputy Registrar (J)

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To:

1. The Director of postal services, office of the post Master General, Vijayawada, Krishna Dist.
2. The Sr. Superintendent of post offices, Vijayawada Division, Vijayawada Krishna Dist.
3. One copy to Mr. N. Ram Mohan Rao, Advocate, 714, Brindavan Apartments, Niloger hospital road, Red Hills, Hyd.
4. One copy to Mr. N.V. Ramana, Addl. CGSC, CAT, Hyderabad.
5. One spare copy.

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DA 555794
TYPED BY

COMPARED BY

CHECKED BY 22

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)
AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 3/5/1994

ORDER/JUDGMENT

M.A/R.A./C.L./No.

O.A.NO.

555794

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to Costs.

